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IN THE COURT OF THE CHIEF METROPOLITAN
MAGISTRATE,

TEES HAZARI DELHI

CC NO:

0240120106472001

P. S. Prasad Nagar
Delhi

Securities and Exchange Board of India,
a statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its
regional office at Block No.1, Rajendra
Bhawan, Rajendra Place District Centre,
New Delhi 110 008 and represented by
its Manager Shri Ajay Srivastava.

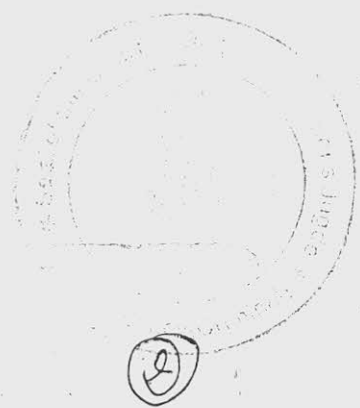
Ajay Srivastava
Made over to Sh. J.P.S. Malik Aemr
18/10/2001
S.M.M. DELHI
12/10/2001

Vs.

1. Growgreen Forest (India) Ltd.,
a company
incorporated under the provisions of
Companies Act, 1956 and having its
registered office at SCO 854,
Manimajra, Chandigarh 160101.
2. Shri Ranjeet Verma, s/o not known
to the complainant; Occupation
Director of the Accused No.1;

...Complainant





resident of 606, Sector 41A,
Chandigarh.

3. Shri Baldev Kumar s/o not known to
the complainant; Occupation
Director of the Accused No.1;
resident of 606, Sector 41A,
Chandigarh.

.....Accused

4. Smt. Kamla Rani, w/o Shri Chander
Mohan; Occupation Director of the
Accused No.1; resident of House
No.672, Sector -6, Chandigarh.

COMPLAINT UNDER SECTION 200 OF THE CODE OF
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)
AND 27 OF SECURITIES AND EXCHANGE BOARD OF
INDIA ACT, 1992



SEBI VS. GROWGREEN FOREST (INDIA) LTD.

07.12.12

Present. Counsel for complainant.

Despite proclamation against the accused persons in newspaper Hindustan Times dtd. 20.10.12, however, there is no appearance on behalf of accused no. 2 Ranjeet Verma, accused no. 3 Baldev Kumar and accused no. 4 Kamla Rani. It appears that accused are absconding and keeping out of way of execution of warrants issued by the court, therefore the above named accused persons are declared proclaimed offender. File be consigned to the Record Room with liberty to the complainant to revive the case as and when accused are arrested.

(G.N. PANDEY)
ACMM(SPL ACTS), CENTRAL
DELHI/07.12.12

